

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA

UNSTARRED QUESTION NO. : 31

TO BE ANSWERED ON THE 20th July 2026

ACCIDENT-INVESTIGATION INDEPENDENCE

31. DR. SANTRUPT MISRA

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether the body responsible for investigating aircraft accidents and serious incidents is structurally, financially and operationally independent of the regulator and of the operators it investigates, in keeping with ICAO Annex 13 and international best practice;

(b) the details of its present composition, funding and reporting line; and

(c) if such independence is not fully assured, the reasons therefor and the steps proposed to secure it?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a) to (c): AAIB was established as an independent body on 30 July, 2012 under Ministry of Civil Aviation as per ICAO Annex 13 to ensure functional autonomy and independence in conduct of investigations of accidents/serious incidents pertaining to civilian registered aircraft and helicopters.

The Bureau is headed by the Director General (DG) and has a sanctioned strength of 35 posts, including 25 technical posts comprising 01 Director General, 02 Directors, 06 Deputy Directors, 08 Assistant Directors and 08 Safety Investigation Officers. Separate and dedicated funds are allocated by the Central Government to AAIB.
